

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD**

SPECIAL BENCH - COURT 1 (HEARINGS THROUGH VIDEO CONFERENCE)

**PRESENT: HON'BLE VENKATA RAMAKRISHNA BADARINATH NANDULA- MEMBER JUDICIAL  
HON'BLE SHRI VEERA BRAHMA RAO AREKAPUDI - MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 21.10.2021 AT 10:30 AM

|                                  |   |
|----------------------------------|---|
| TRANSFER PETITION NO.            |   |
| COMPANY PETITION/APPLICATION NO. | IA( IBC)/568/2021 in CP (IB)/147/9/HDB/2020 |
| NAME OF THE COMPANY              | Vilin Bio Med Ltd                           |
| NAME OF THE PETITIONER(S)        | Alutech Packaging Pvt Ltd                   |
| NAME OF THE RESPONDENT(S)        | Vilin Bio Med Ltd                           |
| UNDER SECTION                    | 9 of IBC                                    |

**Counsel for Petitioner(s):**

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
|                        |             |                        |           |

**Counsel for Respondent(s):**

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
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|                        |             |                        |           |

**ORDER**

IA (IBC) 568/2021 is filed under Section 12-A of IBC by the Resolution Professional for withdrawal of the main Company Petition stating that the parties have amicably settled the matter. The Resolution Professional further represented that no Committee of Creditors have been constituted. The CIRP cost including IRP fee has been paid by the Operational Creditor. The conditions stipulated under Section 12-A of IBC 2016, read with 30 A (1)(a) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 have been complied with.

We allow the application. Main Petition bearing CP (IB) No. 147/9/HDB/2020 stands disposed as withdrawn.

  
Member (Technical)

  
Member (Judicial)